

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:149

ANSWERED ON:23.03.2012

SCHEMES FOR WELFARE OF TRIBALS

Gangaram Shri Awale Jaywant;Sudhakaran Shri K.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the centrally sponsored schemes for the welfare of tribals and aborigines and for providing infrastructure facilities like healthcare, roads, housing, education etc.;
- (b) the details of the funds sanctioned and utilized by the State Governments and Non- Governmental Organisations (NGOs) for the purpose during each of the last three years and the current year, State-wise and Scheme-wise;
- (c) whether the Government has taken note of complaints on corruption/irregularities/ misappropriation of funds by NGOs during the said period;
- (d) if so, the details thereof, Scheme-wise and State-wise; and
- (e) the remedial steps taken by the Government in this regard ?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO)

(a)to(e): A statement is laid on the table of the House.

Statement in reply to Lok Sabha Starred Question No. 149 for 23.3.2012

(a) The Ministry of Tribal Affairs implements the following Centrally Sponsored Schemes (CSS) for the welfare of Scheduled Tribes in the country :

- (i) Post Matric Scholarships for ST students.
- (ii) Hostels for ST Boys and ST Girls.
- (iii) Establishment of Ashram Schools in Tribal Sub-Plan Areas, and
- (iv) Research, Information and Mass Education, Tribal Festival and others.

(b) The details of funds sanctioned and utilized by the State Governments in respect of CSS during each of the last three years and the current year, State-wise and Scheme-wise is at Annexure-I-IV. The details of funds sanctioned and utilized by the NGOs/Universities/ Institutions under CSS of this Ministry is at Annexure-V. The Scheme-wise and State-wise grants released to NGOs/VOs under the Central Sector Schemes are at annexure VI-X.

(c) Yes Madam.

(d) The details of NGOs against whom complaints have been received is at Annexure-XI.

(e) The complaints are inquired into and appropriate action is taken based upon the Inquiry Report.